

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 3974 OF 2021

Between:

Kovvala Smily, D/o.Kovvala Venkarao, Aged. 18 years, Occ. Student, R/o.3-69Thippanagunta, VTC Thippanagunta, Krishna District, Andhra Pradesh-521 106

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counselling and admission into BDS course under Management Quota Category B & C for the academic year 2020-21 in the colleges affiliated to 2nd respondent university as illegal, arbitrary, unconstitutional and consequently direct the 2nd respondent to consider the petitioner application for registration and admission to BDS Course under Management Quota B & C category in stray vacancy seats in the colleges affiliated to 2nd respondent university for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner application for registration and admission into BDS Course under Management Quota B & C category in stray

vacancy seats in the colleges affiliated to 2nd respondent university for the academic year 2020-21, pending disposal of writ petition

Counsel for the Petitioner: SRI. ABDUL KABEER

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

Counsel for the Respondent NO.2: SRI A. PRABHAKAR RAO SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.3974 of 2021

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

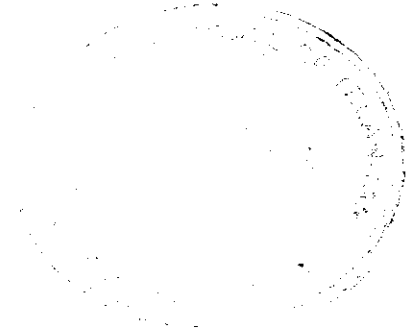
1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. One CC to SRI. ABDUL KABEER Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. Two CD Copies

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HIGH COURT

DATED:21/10/2024



ORDER

WP.No.3974 of 2021

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

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29/10/24*